

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. CPC 60 of 98  
(OA 1336 of 96)

Present : Hon'ble Mr. Justice S.N.Mallick, Vice-Chairman  
Hon'ble Mr. B.P.Singh, Administrative Member

BIMALENDU DAS & ORS.

VS

UNION OF INDIA & ORS.

For the applicants : Mr.B.Chatterjee, counsel  
Ms.B.Mandal, counsel

For the respondents: Ms.K.Banerjee, counsel

Heard on : 8.1.99

Order on : 8.1.99

ORDER

S.N.Mallick, VC

In this Contempt Application the petitioner has prayed for issuing a Contempt Rule against the respondents for their issuing an order dated 21.5.98. It is submitted by Mr.Chatterjee that no interim order, is however, passed by the Tribunal in connection with OA 1336 of 96. It has been contended that the aforesaid order was passed by the respondents authorities on 21.5.98 during the pendency of the OA in violation of the provisions of rule, Section 19(4) of the A.T.Act. We have given gone through the provisions of rule, Section 19(4). The whole application is misconceived. There is no reason to issue any Contempt Rule against the respondents. The application is rejected.

By order  
MEMBER (A)

in

  
VICE-CHAIRMAN